

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 23 of 2021

IN THE MATTER OF:

M/s. Hira International Ltd.

...Appellant.

Versus

M/s. Girdharilal Sugar and Allied Industries Ltd.

...Respondent.

Present:

For Appellant: Mr. Vijayesh Atre, Advocate.

For Respondent: Ms. Himani Chouhan, Advocate.

ORDER
(Virtual Mode)

24.02.2021 Learned Counsel for the Appellant states that the Appellant does not want to file Rejoinder.

Parties may file brief 'Written-Submissions' and 'Copies of Judgments on which, they want to refer and rely on, within one week, separately.

List the Appeal 'For Admission (After Notice)' Hearing **on 17th March, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.